



The Goa, Daman and Diu Highways Act, 1974

Act 10 of 1974

Keyword(s):

Building Line, Control Line, Encroachment, To erect, Excavation, Highway, Highway Boundaries, Middle of Highway, Railway Administration

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**The Goa, Daman and Diu
Highways Act, 1974**

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1. **The Goa, Daman and Diu Highways Act, 1974 (Act No. 10 of 1974) [21-6-1974]** published in the Official Gazette, Series I No. 13 dated 27-6-1974 and came into force w.e.f. 27-6-1974.
2. **The Goa, Daman and Diu Highways (Amendment) Act, 1987 (Act No. 9 of 1987) [24-5-1987]** published in the Official Gazette, Series I No. 9 dated 18-6-87 and deemed to have come into force w.e.f. 1-1-1986.
3. **The Goa, Daman and Diu Highways (Amendment) Act, 1988 (Act No. 8 of 1988) [13-5-1988]** published in the Official Gazette, Series I No. 7 (Extraordinary No. 5) dated 23-5-1988 and deemed to have come into force w.e.f. 1-1-1988.

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GOVERNMENT OF GOA, DAMAN AND DIU

The Goa, Daman and Diu Highways Act, 1974

(Act No. 10 of 1974) [21st June, 1974]

AN

ACT

to provide for the restriction of ribbon-development along highways, for the prevention and removal of encroachments thereon, for the construction, maintenance and development of highways, for the levy of betterment charges and for certain other matters connected therewith.

Whereas it is expedient to provide for the restriction of ribbon development along highways, for the prevention and removal of encroachments thereon, for the construction, maintenance and development of highways, for the levy of betterment charges and for certain other matters;

Be it enacted by the Legislative Assembly of Goa, Daman and Diu in the Twenty-fifth Year of the Republic of India as follows:—

CHAPTER I

Preliminary

1 Short title, extent and commencement.— (1) This Act may be called the Goa, Daman and Diu Highways Act, 1973.

(2) It extends to the whole of the Union territory of Goa, Daman and Diu.

(3) This section shall come into force at once. The Government, may, by notification in the Official Gazette, direct that all or any of the remaining provisions of this Act, shall come into force in such area and on such date as may be specified in the notification:

Provided that the Government may, by notification issued in like manner, exclude any road or way or class of roads or ways situated in such area from the operation of all or any of the provisions of this Act.

2. Definitions.— In this Act, unless there is anything repugnant in the subject or context,—

(a) “animal” means any domestic or captive animal;

(b) “building” includes any erection of whatsoever material and in whatsoever manner constructed (including a farm building for agricultural purposes) and also includes plinths, doorsteps, walls (including compound walls and fences) and the like;

(c) “building line” means a line on either side of any highway or part of a highway fixed in respect of such highway or part by a notification under sub-section (1) of section 7;

(d) “control line” means a line on either side of a highway or part of a highway beyond the building line fixed in respect of such highway or part by a notification under sub-section (1) of section 7;

(e) “encroachment” means any unauthorised occupation of any highway or part thereof, and includes an unauthorised—

(i) erection of a building or any other structure, balconies, porches, projections, on or over or overhanging the highway;

(ii) occupation of a highway beyond the prescribed period, if any, for stacking building materials or goods of any other description, for exhibiting articles for sale,

for erecting poles, awnings, tents, pandals, hoardings and other similar erections or for parking vehicles or stabling animals or for any other purpose, and

(iii) excavation or dumps of any sort made or extended on any highway or underneath such highway;

(f) “to erect” with its grammatical variations in relation to a building means to construct, reconstruct, extend or alter structurally a building;

(g) “excavation” in relation to any piece of land does not include any workings which do not pierce the surface of that piece of land; but includes wells and tanks;

(h) “Government” means the Administrator of the Union territory of Goa, Daman and Diu appointed under article 239 of the Constitution;

(i) “highway” means any road or way over which the public have a right of way or are granted access and which is declared to be a highway under section 3 and for the purposes of this Act and includes—

(i) any land acquired or demarcated with a view to construct a highway along it;

(ii) the slopes, berms, borrow-pits, foot-paths, pavements, and side, catch and boundary drains attached to such road or way;

(iii) all bridges, culverts, tunnels, causeways, carriageways and other structures, constructed on or across such road or way; and

(iv) all trees, fences, posts, boundary, furlong and mile stones, and other highway accessories and materials stacked on the road or way or any land appertement to such highway;

(j) “Highway Authority” means the authority appointed as such or to which the functions of such authority are entrusted under section 4;

(k) “highway boundaries” means the boundaries of a highway fixed in respect of such highway by a notification under sub-section (1) of section 7;

(l) “means of access” includes any means of access, whether private or public, for vehicles or for foot passengers and includes any street;

(m) “middle of highway” means the point halfway between the highway boundaries;

(n) “occupier” includes:—

(i) any person who for the time being is paying or is liable to pay to the owner rent or any portion of the rent of the premises in respect of which such rent is paid or is payable;

(ii) an owner living in or otherwise using his premises;

(iii) a rent-free tenant;

(iv) a licensee in occupation of any premises; and

(v) any person who is liable to pay to the owner damages for the use and occupation of any premises;

(o) “Official Gazette” means the Goa, Daman and Diu Government Gazette;

(p) “owner” means;—

(1) when used with reference to any premises, the person who receives the rent of the said premises or who would be entitled to receive the rent thereof if the premises were let and includes—

(i) an agent or trustee who receives such rent on account of the owner;

(ii) an agent or trustee who receives the rent of, or is entrusted with, or concerned for, any premises devoted to religious or charitable purposes;

(iii) a receiver, sequestrator or manager appointed by any court of competent jurisdiction; and

(iv) a mortgagee-in-possession.

(2) when used with reference to an institution or body corporate, the manager of such institution or body corporate.

(q) “prescribed” means prescribed by rules made under this Act;

(r) “railway administration” has the same meaning as in the Indian Railways Act, 1890; Central Act 9
of 1890.

(s) “vehicle” includes a barrow, sledge, plough, drag and a wheeled conveyance of any description capable of being used on a highway; Central Act
1 of 1894.

(t) the expressions “land”, “persons interested” and “persons entitled to act” used in this Act shall have the same meanings as the said expressions have in the Land Acquisition Act, 1894. Central Act
1 of 1894.

CHAPTER II

Declaration of Highways, Highway Authorities and their Powers and Functions

3. Declaration of roads, ways or lands as highways.— The Government may, by notification in the Official Gazette, declare any road, way or land to be a highway and classify it as—

- (i) a State Highway,
- (ii) a major district road,
- (iii) other district road, or
- (iv) a village road.

4. Appointment of Highway Authorities.— The Government may, by notification in the Official Gazette, appoint for the purposes of this Act or any of its provisions any persons or any authority to be a Highway Authority for all the highways in the Union territory of Goa, Daman and Diu, or in parts of the Union territory or for any particular highway or highways therein, specified in the notification.

5. Powers and duties of Highway Authorities.— Subject to such conditions as may be specified in the notification appointing a Highway Authority and subject to the general or special orders of the Government, a Highway Authority shall exercise powers and discharge duties in accordance with the provisions of this Act for the restriction of ribbon development along highways, for the prevention and removal of encroachments and for all matters necessary and incidental to any or all of the above subjects. Also subject to the approval of the Government and to such general or special orders which the Government may make in this behalf, it shall be lawful for a Highway Authority to undertake the construction, maintenance, development or improvement of highways.

6. Officers and servants of the Highway Authority.— For the purpose of enabling a Highway Authority to exercise the powers conferred and to discharge the duties imposed upon it by or under the provisions of this Act, the Government may appoint such officers and servants as it deems necessary to work under such Authority.

CHAPTER III

Restriction of Ribbon development

7. Powers to fix boundary building and control lines of highways.— (1) In any area in which the provisions of this Act have been brought into force, and

(i) where either any road, way or land has been declared to be a highway under section 3, or the construction or development of a highway is undertaken or proposed to be undertaken, and

(ii) the Government considers it necessary to fix, as respects such highway, the highway boundary, the building line or control line the Government may, by notification in the Official Gazette, fix, as respects such highway, the highway boundary, the building line and the control line:

Provided that, having regard to the situation or the requirements of a highway or the condition of the local area through which a highway passes, it shall be lawful for the Government to fix different building or control lines in respect of any highway, or portions thereof.

(2) Not less than sixty days before issuing a notification under sub-section (1) the Government shall cause to be published in the Official Gazette and in the prescribed manner in the village and at the headquarters of the taluka of the district in which the highway is situated a notification stating that it proposes to issue a notification in terms of sub-section (1), and specifying therein all the lands situated between the highway boundary and the control line proposed to be fixed under such notification and in the case of new works, also lands benefiting by the construction or development of the highway, as the case may be, together with a notice requiring all persons affected by such

notification, who wish to make any objections or suggestions with respect to the issue of such a notification, to submit their objections or suggestions in writing to the Highway Authority or appear before such authority, within two months of the publication of the notification in the Official Gazette or within one month from the date of the publication of the notification in the village, whichever period expires later.

(3) The Highway Authority shall, after all such objections or suggestions have been considered or heard, as the case may be, and after such further inquiry, if any, as it thinks necessary, forward to the Government a copy of the record of its proceedings held by it together with a report setting forth its recommendations on the objections or suggestions.

(4) If, before the expiration of the time allowed by sub-section (2) for the filing or hearing of objections or suggestions, no objection or suggestion has been made, the Government shall proceed at once to issue the notification under sub-section (1). If any such objection or suggestion has been made, the Government shall consider the record and the report referred to in sub-section (3) and may either—

(a) abandon the proposal to issue the notification under sub-section (1), or

(b) issue the notification under sub-section (1) with such modification, if any, as it thinks fit.

(5) In considering the objections or suggestions, the decision of the Government on the question of issuing the notification under sub-section (1) shall be final and conclusive.

8. Map to be prepared and maintained.— (1) Within two months from the date of publication of the notification under sub-section (1) of section 7 fixing the highway boundary, building line and control line with respect to any highway, the Highway Authority shall cause a map to be made of the area through which such highway passes and shall cause to be marked thereon the highway boundaries and building and control lines and any other particulars necessary for the purposes of this Act and within one month from the date of making any alteration or addition thereto cause the said map to be corrected and such map with the date indicated thereon of the last time when the same shall have been so corrected shall be kept in the office of the Highway Authority.

(2) Such map, which shall bear the seal of the Highway Authority shall be open to inspection.

(3) Copies of such map shall also be kept for inspection at such other places as may be prescribed.

9. Restrictions on buildings between highway boundary and building line and between building and control lines.— (1) Notwithstanding anything contained in any law, custom, agreement or instrument for the time being in force, on and after the appointed day, the following restrictions shall, subject to the provisions of this Act, be in force, that is to say,— No person shall, without the previous permission in writing of the Highway Authority,—

(a) upon any land lying between the highway boundary and the building line proposed to be fixed under sub-section (2), or fixed under sub-section (1) of section 7, as the case may be,

- (i) construct, form or layout any means of access to, or from, a highway, or
- (ii) erect any building, or
- (iii) materially alter any existing building, or
- (iv) make or extend any excavation, or
- (v) construct, form or layout any works; or

(b) upon any land lying between the building line and the control line proposed to be fixed under sub-section (2), or fixed under sub-section (1) of section 7, as the case may be,

- (i) construct, form or layout any means of access to, or from, a highway, or
- (ii) erect any building, or
- (iii) materially alter any existing building;

(c) use any building or alter the use of any building already erected in a manner which, in the opinion of the Highway Authority, will, in any manner whatsoever, infringe any of the provisions of this Act or interfere with the use of a Highway adjoining the land on which such building is erected.

(2) Every person desiring to obtain such permission under sub-section (1) shall make an application in writing to the Highway Authority in such form and containing such information as may be prescribed in respect of the building, alteration, excavation, works or means of access, as the case may be, to which the application, relates.

(3) On receipt of such application, the Highway Authority, after making such enquiries as it may consider necessary, shall, by order in writing, either—

- (a) grant the permission, subject to such conditions, if any, as may be specified in the order, or
- (b) refuse to grant such permission

Provided that—

(i) permission under clause (a) of sub-section (1) to the making of any excavation or construction, formation or laying out of works in land for the purpose of repairing, renewing, enlarging or maintaining any underground sewer, drain, electric line, pipe, duct or other apparatus shall not be withheld nor be made subject to any conditions save such as may be necessary for securing that the sewer, drain, electric line, pipe, duct, or other apparatus shall be laid in such a manner and at such levels that the construction, maintenance, development or improvement of a road thereover will not be prevented or prejudicially affected thereby;

(ii) permission under clause (b) of sub-section (1) to the erection or alteration of a building or laying out any means of access to a highway which conforms to the requirements of public health, and welfare and of safety and convenience of traffic on the adjoining road shall neither be withheld nor made subject to unreasonable conditions:

Provided that in the case of means of access required for agricultural purposes such permission shall neither be withheld nor be made subject to any conditions save such as may be necessary for securing that the means of access shall be used for agricultural purposes only;

(iii) permission under clause (b) of sub-section (1) to the re-erection or alteration of a building which was in existence before the appointed day shall neither be withheld nor made subject to restrictions unless such re-erection or alteration involves any material alteration to the outside appearance of the building.

(4) When the Highway Authority refuses permission, the reasons therefor shall be recorded and communicated to the applicant:

Provided that nothing herein contained shall debar a person from making a fresh application after omitting therefrom the objectionable features communicated to him as aforesaid on account of which such permission was refused.

(5) If at the expiration of a period of three months after an application for such permission specifying the name and address of the applicant has been made to the Highway Authority, or such further period, not exceeding three months, as may have been notified by the Highway Authority, has elapsed and no decision has been notified in writing, posted or delivered to the applicant at that address, then (except as may otherwise be agreed in writing between the Highway Authority and the applicant) permission shall be deemed to have been given without the imposition by the Highway Authority of any conditions.

(6) The Highway Authority shall maintain a register with sufficient particulars of all permissions given or refused by it under this section and the register shall be available for inspection free of charge by all persons interested and such persons shall be entitled to take extracts therefrom.

Explanation— For the purpose of this section, “appointed day” shall, with reference to any highway boundary, building line or control line, mean,—

(1) the day on which a notification is published in the Official Gazette under sub-section (2) of section 7 proposing to fix such highway boundary, building line or control line, and

(2) if any modification is made in such highway boundary, building line or control line, the day on which the notification is published under sub-section (1) of section 7, fixing such highway boundary, building line or control line.

10. Appeal.— (1) If any applicant is aggrieved by any decision of the Highway Authority under section 9, withholding permission, or imposing any condition, he may appeal to the Government within thirty days from the date on which such decision was communicated to him.

(2) The Government may, after giving an opportunity to the applicant to be heard, make such order as it thinks fit upon the appeal and the decision of the Government shall be final.

11. Exemption for works in progress, etc.— (1) No restrictions in force under section 9 shall apply to the erection or making of a building or excavation or to the construction, formation or laying out, of any means of access or works begun before the appointed day referred to in section 9.

(2) No restrictions in force under section 9, except restrictions as to the construction, formation or laying out, of means of access, shall apply to any land forming part of a burial or cremation ground or other place for the disposal of the dead being land which has before the passing of this Act, been used for such purposes.

(3) No restrictions in force under section 9 shall apply to any excavation or works necessary in connection with any drains, ditches, or other drainage works for agricultural purposes or to any works necessary for the repair, renewal, enlargement or maintenance of any sewer, drain, electric line, pipe, duct, or other apparatus, constructed in or upon the land before the date on which the restrictions came into force or with the consent of the Highway Authority on or after that date.

12. Setting back of buildings to building line or control line.— Whenever any building or any part thereof erected before the appointed day referred to in section 9 lies between the building line and the middle of the Highway, the Highway Authority may, whenever any such building or part has either entirely or in greater part been taken down, burnt down or fallen down, by notice require such building or part when re-erected to be set back to the building line or control line.

13. Regulation or diversion of right of access to highway.— (1) The Highway Authority may, if it is considered essential in the interests of safety or convenience of traffic, regulate or divert any existing right of access to a highway across land lying between the control line and the highway boundary:

Provided that the existing right of access shall not be diverted until alternative access has been given.

(2) Where the existing right of access is diverted, the point at which alternative access is given to the highway shall not be unreasonably distant from the existing point of access.

(3) The Highway Authority shall, by notification in the Official Gazette, publish the date on which the existing right of access has been diverted and alternative access has been given.

14. Powers of Highway Authority and officers and servants appointed under section 6 in respect of surveys.— For the purpose of carrying out any of the provisions of this Act, the Highway Authority and the Officers and servants appointed under section 6 may—

(a) enter upon, survey and take measurements and levels of any land;

(b) mark such levels, dig or bore into the sub soil of any land;

(c) demarcate the boundaries of the highway by planting stones or other suitable marks in different colours of a durable nature at intervals all along the highway in such

a manner that the imaginary line joining such stones or marks shows the road boundary correctly;

(d) where there are bends or kinks on the road boundary, locate the stones or marks in different colours so as to give the correct configuration of the boundary if they are joined by straight lines;

(e) give consecutive numbers to such boundary stones or marks and maintain them on the ground as if they constituted part of the highway;

(f) lay out the building and control lines by placing marks in different colours and cutting trenches;

(g) if the survey cannot otherwise be made, or measurements of levels taken or boundaries marked and lines laid out, cut down and clear away any standing crops, trees, fence or jungle or any part thereof;

(h) do all other acts necessary in that behalf:

Provided that the Highway Authority shall not, except with the consent of the occupier thereof, enter or permit any of the officers or servants to enter any premises without previously giving such occupier at least forty-eight hours' notice in writing of its intention to do so.

15. Acquisition of land or right or interest in land.— (1) If at any time on the application of the Highway Authority the Government is satisfied that any land required for the purposes of a highway or any right or interest of any person in any land required for the said purposes should be compulsorily acquired or extinguished, as the case may be, it shall be lawful for the Government to publish notification to that effect in the Official Gazette. Such notification shall also be published in such other manner as may be prescribed.

(2) A notification so published shall be deemed to be a declaration that the land is needed, or as the case may be, the right or interest is required to be extinguished for the purpose of the highway; and such declaration shall be conclusive that the land is so needed, or the right or interest is so required to be extinguished.

16. Land required to be marked and measured.— The Highway Authority or any officer or servant authorised by the Highway Authority shall thereupon cause the land to be marked out. It shall also cause it to be measured and if no plan is made thereof, a plan to be made of the same.

17. Public Notice and other notices of such requirements for acquisition.— (1) The Highway Authority shall then cause a public notice to be given at convenient places on or near such land stating that the Government intends to take possession of the land, or, as the case may be, to extinguish any right or interest in the land and that claims to compensation for all interest in such land, or any right or interest in land to be extinguished may be made to such officer as the Highway Authority may designate.

(2) Such notice shall state the particulars of the land so needed or right or interest in land to be extinguished and shall require all persons interested in the land or in the right

or interest to be extinguished to appear personally or by an agent before such officer as may be designated, at the time mentioned therein (such time not being earlier than fifteen days after the date of publication of the notice) and to state the nature of their respective right or interest in the land, or, as the case may be, in the right or interest to be extinguished and the amount and the particulars of their claims to compensation for such right or interest or both and their objections, if any, to the measurements made under section 16. The Highway Authority may, in any case, require such statement to be made in writing and signed by the party or his agent.

(3) The Highway Authority shall also serve notice to the same effect on the occupier of such land and on all such persons known or believed to be interested therein or to be entitled to act for persons so interested, as reside or have agents authorised to receive service on their behalf, within the district in which the land is situated.

(4) In case any person so interested resides, elsewhere, a notice shall be served in the manner provided in section 71.

18. Persons required to make statements regarding other persons having interest.— (1) The Highway Authority or the officer authorised by it may also require any such person to make or deliver to it or him at a time not being earlier than fifteen days after the date of the requisition, a statement containing, as far as may be practicable, the name of every other person possessing any interest in the land or in any part thereof, or, as the case may be, in any right or interest in land to be extinguished as co-proprietor, sub-proprietor, mortgagee, tenant or otherwise, and of the nature of such interest, and of the rents and profits, if any received or receivable on account thereof in respect of three years next preceding the date of such statement.

(2) Every person required to make or deliver a statement under this section or under section 17 shall be deemed to be legally bound to do so within the meaning of section 175 and 176 of the Indian Penal Code.

Central Act
45 of 1860

19. Taking possession of land.— (1) At any time after the publication of a notification under section 15, the Government may direct that the land specified in the notification shall be taken possession of, or as the case may be, the right or interest specified therein shall be extinguished from such date as may be specified in the direction.

(2) From such date the said land shall vest absolutely in the Government free from all encumbrances, or, as the case may be, such right or interest therein shall be extinguished.

CHAPTER IV

Prevention of unauthorised occupation of and encroachment on a Highway and removal of encroachment

20. Lands forming part of the highway deemed to be Government property.— All lands forming part of a highway which do not already vest in the Government shall, for the purpose of this Chapter, be deemed to be the property of the Government.

21. Prevention of unauthorised occupation of Highway.— (1) No person shall occupy or encroach on any highway within the highway boundaries without obtaining the previous permission in writing of the Highway Authority or an officer authorised in this behalf by the Highway Authority.

(2) The Highway Authority or an officer authorised by the Highway Authority in this behalf may, with due regard to the safety and convenience of traffic and subject to such conditions as may be imposed and such rules as may be prescribed by the Government and on payment of such rent or other charges as may be prescribed under such rules, permit any person;—

(i) to place a temporary encroachment on any highway in front of any building owned by him or make a temporary structure overhanging the highway, or

(ii) to put up a temporary awning or tent, pandal or other similar erection or a temporary stall or scaffolding on any highway, or

(iii) to deposit or cause to be deposited building materials, goods for sale or other articles on any highway, or

(iv) to make temporary excavation for carrying out any repairs or improvements to adjoining buildings:

Provided that no such permission shall be deemed to be valid beyond the period of six months unless expressly renewed by the Highway Authority or the authorised officer.

(3) The permission so granted shall clearly specify the date upto which the person is authorised to occupy the highway, the purposes for which occupation is authorised and the exact portion of the highway permitted to be occupied, and shall also be accompanied by a plan or sketch of that portion of the highway, if necessary.

(4) The person in whose favour such a permission has been given shall produce the permit for inspection whenever called upon to do so by the Highway Authority or an officer authorised under sub-section (1) and shall at the end of the period specified in the permit release the land occupied by him after restoring it to the same state as before the occupation by him.

(5) The Highway Authority or the officer issuing the permission shall maintain a complete record of all such permissions issued, and shall also cause a check-up to be made in every case at the expiration of the period upto which occupation has been authorised to ensure that the land has actually been vacated.

22. Power to cancel permit.— (1) The Highway Authority may cancel any permission granted under section 21—

(a) if any rent or charge is not duly paid.

(b) if the purpose for which the permission was given has ceased to exist.

(c) in the event of any breach by the holder of such permission or any terms or conditions of such permission.

(d) if the land on which such encroachment has been made is required for any public purpose or such encroachment is causing impediment or danger to traffic.

(2) Where the permission has been cancelled under clause (b) or (d) of sub-section (1), any rent or charge paid in advance shall be refunded to the holder of such permission less the amount, if any, due to the Government.

23. Prevention of encroachment.— (1) When as a result of check of highway boundaries made or otherwise, it transpires that an encroachment has taken place on a highway, the Highway Authority or the officer authorised under sub-section (1) of section 21 shall serve a notice on the person responsible for the encroachment or his representative requiring him to remove such encroachment and restore the land to its original conditions before the encroachment within the period specified in the notice.

(2) The notice shall specify the land encroached upon and the time limit within which such encroachment shall be removed and shall also state that failure to comply within the specified period shall render the person liable to prosecution and also to summary eviction.

(3) If the encroachment is not removed within the time limit specified in the notice and no valid cause is shown for non-compliance, the Highway Authority or the authorised officer referred to in sub-section (1) may prosecute such person before the appropriate Magistrate for his having made or caused the encroachment and for his failure to remove it within the specified time.

(4) Where the encroachment is made for the purpose of exposing articles for sale, opening temporary booths for vending or other like purpose of a trivial nature, the Highway Authority or the authorised officer referred to in sub-section (1) may, with the help of the police, if necessary, have such encroachment summarily removed without issuing a notice as required by sub-section (1) or in lieu of removal of the encroachment, may give the person responsible for the encroachment option of executing a lease in favour of the Highway Authority on payment of rent for the area encroached upon.

(5) When the encroachment is of a temporary nature and can easily be removed but is not such as can be described as trivial within the meaning of sub-section (4), the Highway Authority or the authorised officer referred to in sub-section (1), may, in addition to or in lieu of prosecuting the person responsible for the encroachment under sub-section (3), have the encroachment summarily removed with the assistance of the police, if necessary.

(6) Where the encroachment is of such a nature that its immediate removal is considered essential in the interests of safety of traffic on the highway or the safety of any structure forming part of the highway, the Highway Authority or the authorised officer referred to in sub-section (1) may, in addition to prosecution of the person under sub-section (3), either—

(i) have such protective work, as may be feasible at a reasonable cost, carried out so as to minimise the danger to traffic on the highway, or

(ii) have the encroachment removed with the help of the police, if necessary.

24. Appeal against notice served under sub-section (1) of section 23.— Where the person on whom notice to remove an encroachment has been served under sub-section (1) of section 23 lays claim that the land in respect of which encroachment has been alleged in his property or that he has acquired a right over it by virtue of adverse possession or otherwise, he shall, within the time-limit prescribed in the notice for the removal of the encroachment, file an appeal before the Collector under intimation to the Highway Authority or the officer authorised under sub-section (1) of section 21, as the case may be. The Collector shall after due enquiry record his decision in writing and communicate the same to the appellant and the Highway Authority or such officer. The Highway Authority or such officer shall till then desist from taking further action in the matter.

25. Recovery of cost of removal of encroachment.— (1) Whenever the Highway Authority or the officer authorised under sub-section (1) of section 21 has under the provisions of section 23, removed any encroachment or carried out any protective work in respect of any encroachment, the expenditure involved shall be recovered from the person responsible for the encroachment in the manner hereinafter provided.

(2) A bill, representing the expenditure incurred shall be served by the Highway Authority or the authorised officer referred to in sub-section (1) on the person responsible for the encroachment or his representative with a direction to pay up the amount within a specified period to the Authority mentioned in the bill.

(3) The bill shall be accompanied by a certificate from the Highway Authority or the authorised officer referred to in sub-section (1) to the effect that the amount of expenditure indicated in the bill represents the charges incurred and such a certificate shall be conclusive proof that the charges had actually been incurred.

(4) The materials, if any, recovered as a result of the removal of any encroachment shall be handed over to the person responsible for the encroachment on payment of the amount of the bill by him but in the event of his failure to pay up the amount within the specified period, the materials may be auctioned and after deducting the amount of the bill from the proceeds, the balance, if any, shall be made over to such person.

(5) If the proceeds of the auction sale do not cover the total amount billed for, the excess over the amount realised by the sale of materials, or if there are no materials to dispose of and the billed amount has not been paid by the person responsible for the encroachment within the specified period, the entire amount of the bill shall be recovered from such persons as an arrear of land revenue.

CHAPTER V

Compensation

26. Doing minimum damage in certain cases and compensation.— In the exercise of the powers under the following provisions by the Highway Authority or any officer or servant appointed under section (6) or any other person authorised by or under this Act by the Government, as little damage as can be, shall be done and compensation in the manner prescribed by or under this Act shall be paid to any person who sustains damage in consequence of the exercise of such powers, namely:—

- (a) the imposition of restrictions under section 9;

- (b) the setting back of any building or part thereof under section 12;
- (c) the regulation or diversion of any right of access to a highway under section 13;
- (d) the entry, survey, measurement and doing of any of the acts on any land under section 14;
- (e) the acquisition of any land or the extinguishment of any right or interest in the land under section 15;
- (f) the closure of any highway or part thereof under section 52.

27. Determination of amount of compensation by agreement.— The amount of compensation payable under section 26, the persons to whom it is to be paid and the apportionment of such amount among the persons interested therein shall be determined by agreement between the Highway Authority or any officer authorised by Government and the person or persons claiming interest therein.

28. Determination of amount of compensation in default of agreement.— (1) In default of any agreement under section 27, the Highway Authority or the officer authorised by the Government shall, subject to the provisions of this Act, after holding an enquiry make an award determining—

- (a) the true area of the land, if any, acquired,
- (b) the amount of compensation to be paid under section 26,
- (c) the apportionment, if any, of such compensation among all persons known or believed to be entitled thereto:

(2) In determining the amount of compensation, the Highway Authority or the officer so authorised shall be guided by the provisions contained in section 23 and 24 and other relevant provisions of the Land Acquisition Act, 1894, subject to the modification that references in section 23 and 24 of that Act to the date of publication of the notification under sub-section (1) of section 4 thereof, were references to the date on which the declaration under section 15 of this Act is published; and the references to the time or date of publication of the declaration under section 6 of that Act were references to the date of publication of the declaration under section 15 of this Act.

Central Act
1 of 1894

29. No compensation if similar restrictions in force under any other law or if compensation already received.— No compensation shall be awarded—

- (i) if and in so far as the land is subject to substantially similar restrictions in force under some other law which was in force on the date on which restrictions were imposed by this Act;
- (ii) if compensation in respect of the same restrictions imposed under this Act or substantially similar restrictions in force under any other law has already been paid in respect of the land to the claimant or to any predecessor in interest of the claimant.

30. Compensation for refusal of permission to build not exceed difference between its value when it was refused and when it would have been granted.— When permission to erect any building has been refused under section 9 or 10, the amount of compensation shall not exceed the difference between the value of the land as determined by section 23 or 24 of the Land Acquisition Act, 1894 and the value which it would have had if the permission had been granted. In determining such value any restrictions to which the land is subject under any other law for the time being in force in regard to the right of person claiming compensation to erect a building on the land or otherwise to use, hold or dispose of the same shall be taken into consideration.

Central Act
1 of 1894

31. Compensation for diversion of access not to exceed cost of alternative access.— Where the right of access to a highway has been destroyed as a result of the diversion or closure thereof and an alternative access has been given, the amount of compensation shall in no case exceed the cost of laying a new means of access from the property of the claimant to such alternative route.

32. Compensation for cutting of standing crops, trees etc.— (1) At the time of an entry, survey or measurement or doing of any of the things under section 14, the officer making the entry, survey or measurement or doing any other thing shall pay or tender to any person entitled compensation for all necessary damage done as a result of such entry, survey measurement or execution of the work, including the cutting of standing crops, trees, or removal of temporary structures, if any, on the land. If the sufficiency of the amount so paid or tendered is disputed, the officer concerned shall at once refer the dispute to the Highway Authority and the said Authority shall with the least practicable delay decide the dispute and pay the person entitled the amount determined as compensation. The decision of the Highway Authority shall be final.

(2) If at the time of taking possession of the land under section 19 there are any standing crops, trees, or temporary structures on the land, the Highway Authority shall pay or tender to the person entitled the amount of compensation of such standing crops, trees, or temporary structures. If the sufficiency of such amounts is disputed, the value of such crops, trees and temporary structures shall be taken into consideration in determining the amount of compensation for the land under section 28.

33. No compensation for unauthorised erections.— If any person has unauthorisedly erected, re-erected, or added or altered any building on any land which is acquired for the purpose of a highway, then any increase in the value of the land from such erection, re-erection, addition or alteration shall not be taken into account in estimating the value of the land.

34. No compensation for removal of encroachment.— No compensation shall be payable for the removal of any encroachment.

35. Reference against award of Highway Authority or authorised officer under section 28.— (1) Any person aggrieved by the award of the Highway Authority or the officer authorised under section 28 may, by a written application to the Highway

Authority or such officer, as the case may be, require that the matter be referred to the Civil Judge within the limit of whose jurisdiction such land is situated.

(2) Any such application shall be made within sixty days from the date of the award, and shall be in such form as may be prescribed.

(3) The provisions of sections 5, 12 and 14 of the Limitation Act, 1963 shall apply to the computation of the time fixed for making the application under sub-section (2). Central Act
36 of 1963

(4) The Highway Authority or the officer authorised shall make the reference in such manner as may be prescribed.

36. Procedure and powers of the authorities empowered to decide references under sections 35 and 44.— (1) References under sections 35 and 44 shall be deemed to be proceedings within the meaning of section 141 of the Code of Civil Procedure, 1908 and in the trial thereof the authorities empowered to decide such references may exercise all the powers of a civil court under that code. Central Act
5 of 1908

(2) The scope of the enquiry in a reference under section 35 or 44 shall be restricted to a consideration of the matters referred to the authorities mentioned in sub-section (1) in accordance with the provisions of this Act.

37. Superintendent of Police to enforce surrender or remove any encroachment.— If the Highway Authority or any officer or servant is opposed or impeded in taking possession of any land or in executing any work or in removing any encroachment under this Act, the Highway Authority or officer or servant concerned shall apply to the Superintendent of Police or such Police Officer as the Government may empower in this behalf, and the Superintendent or the officer so empowered shall enforce the surrender, removal or execution as the case may be.

38. Decisions of authorities under sections 35 and 44 to be enforced as decrees of civil court.— The decisions of the authorities empowered to decide references under section 35 and 44 shall be enforceable as decrees of a civil court.

39. Payment of compensation awarded.— (1) On the determination of compensation by agreement under section 27, or

(2) on the making of an award under section 28, or

(3) if a reference is made under section 35 against such award, after the decision of the Authority under that section,

the Highway Authority shall make the payment of the compensation awarded to the person entitled thereto in accordance with the agreement, its award or the decision of the authority empowered to decide references under section 35, as the case may be. The provisions of sections 31 to 34 (both inclusive) of the Land Acquisition Act, 1894, shall *mutatis mutandis*, apply to such payment. Central Act
1 of 1894

40. Adjustment of Payment.— All payments due to be made to any person by way of compensation by the Highway Authority under this Act shall, as far as possible, be made by adjustment in such person's account regarding betterment charges, if any, due from such person under Chapter VI.

CHAPTER VI

Levy of Betterment Charges

41. Notice to owners and persons interested.— Where any work which the Highway Authority is empowered to undertake by or under the provisions of this Act is undertaken, the officer authorised by the Government in this behalf shall give notice to the persons known or believed to be the owners or interested in the lands benefited by such work requiring them to appear before him either personally or by an agent at a time and place therein mentioned (such time not being earlier than 30 days from the date of notice) to their objections, if any, to the imposition and recovery of betterment charges on such lands:

Provided that no such notice shall be given unless the Collector with the previous sanction of the Government has declared that the value of such lands is likely to increase or has increased by reason of the construction of such work.

42. Inquiry and order.— On the date fixed under section 41 or on such other date to which the inquiry may be adjourned the officer authorised under section 41 shall, after holding a formal inquiry and after hearing the objections, if any, stated by the persons as required by notice under section 41, make an order. The order shall specify—

- (a) the lands benefited by the construction of the work;
- (b) the increase in the value of such lands by the proposed construction;
- (c) the amount of the betterment charges leviable on each of the said lands;
- (d) the date from which such betterment charges shall be leviable:

Provided that no betterment charges shall be leviable in respect of any land—

- (a) which is unsuitable for development as a building site, or
- (b) which is situate beyond a distance of two hundred metres from the middle of the highway on either side.

43. Increase in value and betterment charges.— The increase in value on account of the construction of such work shall be the amount by which the value of the land on the date of the completion of the proposed work is likely to exceed or has exceeded the value of the land on the date of the commencement of the said work and the betterment charges shall be one-half of such increase in value.

Explanation.— For the purpose of this section, the Government shall, by notification in the Official Gazette specify—

- (a) the date of commencement of the construction of any work,
- (b) the date of completion of such work.

44. Reference against order of authorised officer under section 42.— (1) Any person aggrieved by the order fixing the betterment charges may, by a written application to the officer authorised under section 41, require that the matter be referred to the Civil Judge (Senior Division).

(2) Any such application shall be made within six weeks from the date on which the order of the officer referred to in sub-section (1) was communicated to such person and shall be in such form as may be prescribed.

(3) The provisions of sections 5, 12 and 14 of the Limitation Act, 1963, shall apply to the computation of the time fixed for reference under sub-section (2). 36 of 1963

(4) The officer authorised under section 41 shall make the reference in such manner as may be prescribed.

45. Finality of order fixing betterment charges and of decision on reference.— The order fixing the betterment charges made under section 42, subject to a reference to the authority specified in section 44 and the decision of such authority on such reference shall be final.

46. Betterment charges to be first charge on land next to land revenue.— From the date specified in the order fixing the betterment charges as the date from which such charges shall be leviable, or from such date as may be otherwise specified by the authority specified in section 44 as the date from which such charges shall be leviable, the betterment charges recoverable in respect of any land shall, subject to the prior payment of the land revenue, if any, due to the Government thereon, be a first charge on the land in respect of which such betterment charges are leviable.

47. Payment of betterment charges.— The betterment charges shall be payable on the date fixed under the rules made by the Government under section 72:

Provided that the owner of the land on which such charges are imposed may execute an agreement in favour of the Government agreeing to pay the amount of such charges by annual instalments together with interest at such rate and within such period as may be prescribed.

48. Relinquishment of an exchange or land in lieu of payment of betterment charges.— Notwithstanding anything contained in section 47, the Government may allow the owner of the land on which the betterment charges may be payable to relinquish the whole or any part of the land or to deliver it in exchange in lieu of payment of the charges, in favour of the Government on such conditions as may be prescribed:

Provided that no such relinquishment or exchange shall be permitted unless the land is free from encumbrances.

CHAPTER VII

Supplemental provisions to secure safety of traffic and prevention of danger to Highways

49. Prevention of danger arising from obstruction of view etc., of persons using any highway.— (1) Whenever the Highway Authority is of the opinion that it is necessary for the prevention of danger arising from obstruction of the view of persons using any highway, or from distraction of attention of such persons especially at any bend or corner of the highway, it may, save as otherwise provided in section 11, serve a notice upon the owner or occupier of land alongside or at the bend or corner of such highway to alter within such time and in such manner as may be specified in the notice, the height or character of any existing wall (not being a wall forming part of a permanent structure) fence, hedge, tree, advertisement post, bill board or any other object thereon, so as to cause it to conform with any requirements specified in the notice.

(2) If any person upon whom a notice has been served under sub-section (1) objects to comply with any requirement of such notice, he may, within one month of its receipt, send to the Highway Authority his objection in writing stating the grounds thereof.

(3) The Highway Authority shall, within one month of the receipt of the objection, consider the grounds advanced and shall, by order in writing, either withdraw the notice or amend or confirm it.

(4) If a person is aggrieved by an order issued by the Highway Authority under sub-section (3) he may prefer an appeal within 15 days from the date when such order was communicated to him, to the Collector whose decision in the matter shall be final.

(5) If any person fails to comply with the notice served on him under sub-section (1) as amended or confirmed, as the case may be, under sub-section (3), the Highway Authority may take action to alter the object causing obstruction of view or distraction of attention at its own expense, and such expenditure shall be recovered from such person in accordance with the provisions of section 25, without prejudice to any other action which may be taken against him.

50. Highway Authority to regulate traffic when highway declared unsafe.— If at any time it appears to the Highway Authority that any highway in its charge or any portion thereof is or has been rendered unsafe for vehicular or pedestrian traffic by reason of damage or otherwise, it may, subject to such conditions as may be prescribed in this behalf, either close the highway or the portion of it to all traffic or to any class of traffic, or regulate the number and speed or weight of vehicles using the highway.

51. Prohibition of use of heavy vehicles on certain highways.— Where the Highway Authority is satisfied that any highway or a portion thereof, or any bridge, culvert or causeway built on or across any highway is not designed to carry vehicles of which the laden weight exceeds such limit as may be fixed by the Highway Authority in this behalf,

it may, subject to such conditions as may be prescribed, prohibit or restrict the plying of such vehicles on or over such highway or such part of the highway or such bridge, culvert or causeway.

52. Procedure to be followed when Highway Authority desires permanently to close any highway.— (1) Where, in exercise of the powers conferred on it by section 50, the Highway Authority desires permanently to close down any highway or part thereof, it shall give notice of its intention so to do in the Official Gazette. The notification shall also be published in at least two newspapers, one of which, shall be in the spoken language of the place in which the highway is situated.

(2) The notice shall indicate the alternative route, if any, which is proposed to be provided or which may already be in existence, and shall also invite objections, if any, to the proposal to be submitted within such time as may be specified.

(3) The Highway Authority shall finalise its proposal to close down any highway or part of it after considering the objections, if any, received within the specified time and shall submit the final proposal to the Government for approval together with such objections as may have been received against the proposal.

(4) The Government may either approve the proposal, with or without modifications, or reject it.

(5) When the Government has approved the proposal it shall publish its orders in the Official Gazette.

(6) When the order of the Government have been published in the Official Gazette, the Highway Authority shall arrange for further publicity to be given to the orders in at least two newspapers one of which shall be in the spoken language of the place in which such highway is situate and the highway or part thereof shall then be closed.

(7) Whenever any highway or any part thereof has been so closed, reasonable compensation shall be paid to every person who was entitled, otherwise than as a mere member of the public, to use such highway or part thereof as a means of access to or from his property and has suffered damage for such closure.

53. Consent of Highway Authority required to do certain acts on highway.— (1) Notwithstanding anything contained in any other enactment for the time being in force but subject to the provisions of section 73, no person other than the Highway Authority or any person authorised by it shall construct or carry any cable, wire, pipe, drain, sewer or channel of any kind through, across, under or over any highway, except with the permission in writing of the Highway Authority.

(2) In giving its consent, the Highway Authority may impose such conditions as it may deem to be necessary, and may also impose a rent or other charge for any land forming part of the highway occupied by or applied to the proposed work.

(3) If any person constructs or carries out any work in contravention of sub-section (1), the Highway Authority may arrange for the removal of such work and restoration of the highway to its former condition in accordance with the provisions of section 23 as if the work constituted an encroachment on the highway and such expenses as the Highway

Authority may incur for this purpose, shall, without prejudice to any other action that may be taken against such person, be recovered from him in accordance with the procedure provided in section 25 in so far as that procedure is applicable.

54. Prevention and rectification of damaged highway.— (1) No person shall wilfully cause, or allow any vehicle or animal in his charge to cause any damage to any highway.

(2) Where in contravention of sub-section (1) any damage has been caused to any highway, the Highway Authority shall have the damage repaired and the expenses involved shall, without prejudice to any other action that may be taken against the person responsible for the contravention of sub-section (1) be recovered from him in accordance with the procedure provided in section 25 in so far as that procedure is applicable.

¹“**[54A. Power of Government to levy fees for services or benefits rendered on highways etc.**— (1) The Government may, by notification in the Official Gazette, levy fees at such rates as may be laid down by rules made in this behalf for services or benefits rendered in relation to the use of permanent bridges costing more than rupees twenty five lakhs constructed on State Highway, major district roads and village roads, which are thrown open for the public on or after the first day of January, 1986:

Provided that if the Government is of the opinion that it is necessary in the public interest so to do, it may, by like notification, specify any bridge in relation to the use of which fees shall not be leviable under this section.

(2) Such fees when so levied shall be collected in accordance with the rules made under this Act.”]

²“**[54B. Power of Government to levy fees for use of roads etc.**— (1) The Government may, by notification in the Official Gazette, levy fees at such rates as may be laid down by rules made in this behalf for use of State Highway, major district roads and village roads, or any portion thereof, which are thrown open for the public on or after the first day of January, 1988:

Provided that if the Government is of the opinion that it is necessary in the public interest so to do, it may, by like notification, specify any State Highways, major district roads and village roads or any portion thereof in relation to the use of which fees shall not be leviable under this section.

(2) Such fees, when so levied, shall be collected in accordance with the rules made under this Act.”]

CHAPTER VIII

Penalties

55. Disobedience of orders, instructions and refusal to give information, etc.— Whoever wilfully disobeys any direction lawfully given by any person or authority

¹ Inserted by the GDD Highway (Amendment) Act, 1987 (Act No. 9 of 1987).

² Inserted by the GDD Highway (Amendment) Act, 1988 (Act No. 8 of 1988).

empowered under this Act to give such direction, or obstructs any person or authority in the discharge of any functions that such person or authority is required or empowered under this Act to discharge, or, being required by or under this Act to supply any information, withholds such information or gives such information which he knows to be false or which does not believe to be true shall, on conviction, be punished with fine which may extend to two hundred rupees.

56. Contravention of restrictions relating to access or erecting a building, etc.— Whoever erects, alters or extends any building, or makes any excavation, or constructs any means of access to or from a highway or does any other work in contravention of the provisions of section 9 shall, on conviction, be punished—

(a) with fine which may extend to five hundred rupees, and

(b) with further fine which may extend to one hundred rupees for each day after such conviction, during which the offending structure or work is not removed, demolished or cleared and the site not restored to its original conditions.

57. Unauthorised occupation of highway.— Whoever—

(a) occupies or makes any encroachment on any highway in contravention of the provisions of sub-section (1) of section 21, or

(b) fails to comply with the notice served on him under sub-section (1) of section 23 for no valid reason—

shall on conviction be punished—

(a) for a first offence with fine which may extend to two hundred and fifty rupees.

(b) for a subsequent offence in relation to the same encroachment with fine which may extend to five hundred rupees plus a further fine not exceeding fifty rupees per day on which such occupation of the highway or encroachment continues.

58. Causing damage to highways.— Whoever in contravention of sub-section (1) or section 54 wilfully causes, or allows any vehicle or animal in his charge to cause any damage to any highway, shall, on conviction, be punished with fine which may extend to one thousand rupees.

59. General provision for punishment of offences.— Whoever contravenes any provision of this Act or of any rule or order made thereunder shall, if no other penalty is provided for the offence under this Act, on conviction, be punished—

(a) for a first offence with fine which may extend to fifty rupees,

(b) for a subsequent offence with fine which may extend to two hundred rupees.

60. Power to compound offences.— Any offence committed under this Act may be compounded by the Highway Authority and if any proceedings have been instituted against any person in any criminal court, then on the terms of the compromise being carried out, the composition shall be held to amount to an acquittal and in no case shall any further proceedings be taken against such person or any property of such person with reference to the same facts.

61. Powers of revision of Government.— The Government may at any time call for and examine the records relating to any order passed or proceeding taken under this Act by the Highway Authority or any officer subordinate to the Highway Authority for the purpose of satisfying itself as to the legality or correctness of such order or proceeding and may pass such order in preference thereto as it thinks fit:

Provided that no order shall be modified, annulled or reserved unless notice has been served on the parties interested and opportunity given to them for being heard.

CHAPTER IX

Miscellaneous

62. Powers and duties of police.— Every police officer shall forthwith furnish information to the nearest Highway Authority, or the nearest officer subordinate to the Highway Authority of any offence coming to his knowledge which has been committed against this Act, or any rule made under this Act, and shall be bound to assist the Highway Authority and its officers and servants in the exercise of their lawful authority.

63. Duties of village officials.— Every village headman, village accountant, village watchmen or other village official by whatever name called, shall forthwith inform the nearest police station or the nearest Highway Authority, whenever he becomes aware that any survey mark or any boundary mark of any highway or any mark showing the building or control line determined in respect of a highway has been destroyed, damaged, removed, displaced or otherwise tampered with, or that any damage to any highway or encroachment on any highway has been made.

64. Power to utilise highway for other than road purposes.— The Highway Authority may utilise temporarily for other than road purposes land forming part of a highway, which is not immediately required for the passage of traffic, and dispose of the produce of such land.

65. Summary eviction.— Any person wrongfully occupying any land,—

(a) which is a part of a highway, and

(b) the occupation of which contravenes any of the provisions of this Act and the said provisions do not provide for the eviction of such person,

shall be summarily evicted by the Collector and such eviction shall be made in the following manner, namely:—

(i) by serving a notice on the person or persons in possession requiring them within such time as may appear reasonable after receipt of the said notice to vacate the land, and

(ii) if such notice is not obeyed, by removing or deputing a subordinate to remove any person who may refuse to vacate the same; and

(iii) if the Officer removing any such person shall be resisted or obstructed by any person, the Collector shall hold a summary inquiry into the facts of the case, and if satisfied that the resistance or obstruction still continues, may, without

prejudice to any proceedings to which such person may be triable under any law for the time being in force for the punishment of such resistance or obstruction, issue a warrant for the arrest of the said person, and on his appearance send him with a warrant for imprisonment in the civil jail of the district for such period not exceeding thirty days, as may be necessary to prevent the continuance of such obstruction or resistance.

66. Inquiries to be held summarily.— (1) The Highway Authority or the officer authorised by Government in this behalf shall, if he desires to make any inquiry for the purposes of this Act, make the inquiry in the manner provided for holding a summary inquiry under the Goa, Daman and Diu Land Revenue Code, 1968, and all the provisions contained in the said Code relating to the holding of a summary inquiry, shall, so far as may be, apply.

Central Act
9 of 1969.

(2) The Highway Authority and the officer authorised by the Government or the Highway Authority under this Act shall have the same powers for summoning and enforcing the attendance of any person and examining him on oath and compelling the production of documents as are vested in the revenue officers under the Goa, Daman and Diu Land Revenue Code, 1968.

Central Act
9 of 1969.

67. Registration of map made under section 8 not required.— (1) Nothing in the Registration Act, 1908, shall be deemed to require the registration of map made under section 8.

Central Act
16 of 1908.

(2) All such maps shall, for the purposes of section 49 and 50 of the Registration Act, 1908, be deemed to have been and to be registered in accordance with the provisions of that Act:

Central Act
16 of 1908.

Provided that the maps shall be accessible to the public in the manner prescribed.

68. Certain persons to be public servants.— The Highway Authority, the officers and other persons authorised or appointed under this Act shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code.

Central Act
45 of 1860.

69. Bar of jurisdiction.— No Civil Court shall have jurisdiction to settle, decide or deal with any question which is by or under this Act required to be settled, decided or dealt with by the Highway Authority, the Collector, an officer or person authorised under this Act, any Authority under section 35 or section 44 or the Government.

70. Protection of persons acting in good faith and limitation of suit or prosecution.— (1) No suit, prosecution or other legal proceedings shall be instituted against any public servants or officer or person duly authorised under this Act in respect of anything in good faith done or intended to be done under this Act, or the rules or orders made thereunder.

(2) No suit or prosecution shall be instituted against any public servant or officer or person duly authorised under this Act, in respect of anything done or intended to be done

under this Act, unless the suit or prosecution has been instituted within six months from the date of the act complained of.

71. Services of notices and bills.— Every notice or bill issued or prepared under this Act, may be served or presented,—

(a) by delivering or tendering it or sending it by post to the person to whom it is addressed, or to his agent, or

(b) if such a person or his agent is not found then by leaving it at his usual or last known place of abode or by delivering or tendering it to some adult male member of his family or by causing it to be fixed on some conspicuous part of the building or land, if any, to which it relates.

(2) Where a notice under this Act is required to be served upon an owner or occupier of a building or land, it shall not be necessary to name the owner or occupier, and the service thereof may be effected either—

(a) by delivering or tendering the notice or sending it by post to the owner or occupier or if there be more owners or occupiers than one, to any one of them, or

(b) if no such owner or occupier is found, then by giving or tendering the notice to an adult male member or servant of his family or by causing the notice to be fixed on some conspicuous part of the building or land to which the same relates.

(3) Whenever the person to whom a notice or bill is to be served is a minor, service upon his guardian or upon an adult male member or servant of his family shall be deemed to be service upon the minor.

72. Power to make rules.— (1) The Government may, by notification in the Official Gazette, and subject to the condition of previous publication, make rules to carry out all or any of the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, the Government may make rules for all or any of the following matters:—

(a) the manner in which the notification may be published in the village and at the headquarters of the taluka, tahsil or mahal under sub-section (2) of section 7;

(b) the other places at which copies of the map may be open to inspection under section 8;

(c) the form of application and its contents under sub-section (2) of section 9;

(d) the other manner of publishing the notification under section 15;

(e) the conditions on which and the amount of rent or charge on payment of which encroachments may be made on a Highway;

(f) the manner in which a reference shall be made under section 35 or 44;

(g) fixation of the date on which the betterment charges shall be payable under section 47 and instalments together with the rate of interest and the period within which such instalments shall be paid under the proviso to the said section;

(h) the conditions on which any land may be relinquished or delivered in exchange in favour of the Government under section 48;

(i) conditions subject to which any highway or portion of it may be closed to traffic or any class of traffic or the number and speed or weight of vehicles using the highway may be regulated under section 50;

(j) conditions subject to which plying of vehicles may be prohibited under section 51;

(k) the prevention of danger arising from obstruction of view of persons using highway or from distraction of their attention and the prevention of annoyance, danger or injury to the public;

(l) the prevention of obstruction, encroachment and nuisances on or near and of damages to highways;

(m) the proper maintenance of boundary marks demarcating highway boundaries and building and control lines;

(n) the prescription of various forms of applications required to be made and the forms of notices and bills required to be served on persons, the charges to be made for the supply of copies of maps, and the rent or other charges to be imposed or levied under the provisions of this Act;

(o) the general guidance of the Highway Authority in the discharge of its functions under this Act;

(p) regulation or diversion of existing rights of access;

(q) any other matter which is to be or may be prescribed.

(3) Every rule made under this section shall be laid, as soon as may be after it is made, before the Legislative Assembly of Goa, Daman and Diu while it is in session for total period of thirty days, which may be comprised in one session or in two successive sessions and if, before the expiry of the session in which it is so laid or the session immediately following, the Assembly agrees in making any modification in any such rule or the Assembly agrees that the rule should not be made, the rule shall thereafter have effect, only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

73. Savings.— (1) Subject to the provisions of this section, nothing in this Act shall affect—

(a) the rights of any local authority to make any excavation for the purpose of laying, making, altering, repairing or renewing any sewer, drain, water course or other works; or

(b) the rights of any authority appointed under any law for the time being in force for gas or water, electricity, railways, tramways, or trolley vehicles to erect any support or make any excavation for the purpose of laying, making, altering, repairing or renewing any main pipe, sluice, weir, electric line, duct, drain or other apparatus; or

(c) any land belonging to a railway administration or belonging to or used by a person holding a licence or sanction for the generation, transformation or distribution of electricity under the Indian Electricity Act, 1910, when such land is held or used by the railway administration or such person, as the case may be, for the purpose of the railway or for generation, transformation or distribution of electricity, except in so far as they may consent thereto; or

Central Act
9 of 1910.

(d) any land within the limit of a cantonment or a port declared by or under any law made by Parliament or existing law to be a major port;

(e) any land within the jurisdiction of a local authority under the administrative control of the Central Government,

Provided that—

(i) any restrictions in force under section 9 as to construction, formation or laying out of means of access to, or from, any road, shall without any such consent as aforesaid, extend to any such land as it specified in clause (c) in so far as the restrictions relate to means of access over or under such land to, or from, land other than land so specified; and

(ii) any consent required for the purposes of this section shall not be unreasonably withheld and the question whether or not the consent so required is unreasonably withheld shall be determined by the Government whose decision on the question shall be final.

(2) Nothing in this Act shall affect any powers and duties of the telegraph authority under the provisions of the Indian Telegraph Act, 1885.

Central Act
13 of 1885.

74. Provisions of this Act or rules to prevail over inconsistent provisions in other laws.— Save as provided in section 73, the provisions of this Act or rules made thereunder in regard to any matter dealt with hereby shall prevail over the provisions of any other law made by the Legislative Assembly of Goa, Daman and Diu or any law which the said Legislature is competent to make or to amend, in so far as such law is inconsistent with the said provisions or rules, and such law to the extent of such inconsistency shall cease to apply or shall not apply to any such matter.

75. Buildings and control lines along National Highways and levy of betterment charges.— For the avoidance of doubt it is hereby declared that nothing in this Act shall apply to highways which are or have been declared by or under any law made by Parliament to be national highways:

Provided that if any highway is declared to be a national highway under the National Highways Act, 1956, it shall be lawful for the Government with the prior approval of the Central Government, to fix the building and control lines for different portions of the said highway under section 7 or to levy betterment charges under section 42 on lands the value of which has increased by reason of the construction or proposed construction of such highway and thereafter the provisions of this Act in so far as they apply to the restrictions on buildings between the highway boundary and the building line or between the building line and the control line and other provisions relating to such building and control lines or as the case may be, the provisions of this Act relating to the levy of betterment charges shall, *mutatis mutandis*, apply.

Central Act
48 of 1956.

Secretariat,
Panaji-Goa
18th June, 1974.

B. M. MASURKAR,
Secretary to the Government
of Goa, Daman and Diu,
Law and Judiciary Department.

The Goa Highways (Amendment) Act, 1988

(Goa Act No. 8 of 1988) [13-5-1988]

AN

ACT

further to amend the Goa, Daman and Diu, Highways Act, 1974.

Be it enacted by the Legislative Assembly of Goa in the Thirty-ninth year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Highways (Amendment) Act, 1988.

(2) It shall be deemed to have come into force on the 1st day of January, 1988.

2. *Insertion of section 54B.*— In the Goa, Daman and Diu Highways Act, 1974 (Act 10 of 1974), after section 54A, the following section 54B shall be inserted, namely:—

"54B. Power of Government to levy fees for use of roads, etc.— (1) The Government may, by notification, in the Official Gazette, levy fees at such rates as may be laid down by rules made in this behalf for use of State Highways, major district roads and village roads, or any portion thereof which are thrown open for the public on or after the first day of January, 1988:

Provided that if the Government is of the opinion that it is necessary in the public interest so to do, it may by like notification, specify any State Highways, major district roads and village roads or any portion thereof in relation to the use of which fees shall not be leviable under this section.

(2) Such fees, when so levied, shall be collected in accordance with the rules made under this Act".

16. The Board of the Corporation, with the approval of the Government of Goa, may carry out any relaxation of these regulations from time to time.

17. The Board of the Corporation with prior approval of the State Government shall be entitled for taking appropriate measure for removal of difficulties if any, that may arise at any stage in the performance of its lawful functions, so as to give full effect to these Regulations.

By order and in the name of the
Industrial Development Corporation.

Faizi O. Hashmi, IAS, Managing Director.

Panaji, 5th September, 2012.



Department of Law & Judiciary

Legal Affairs Division



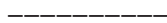
Notification

7/17/2012-LA

The Goa Highways (Amendment) Act, 2012 (Goa Act 15 of 2012), which has been passed by the Legislative Assembly of Goa on 8-8-2012 and assented to by the Governor of Goa on 3-9-2012, is hereby published for general information of the public.

Sharad G. Marathe, Joint Secretary (Law).

Porvorim, 5th September, 2012.



The Goa Highways (Amendment)
Act, 2012

(Goa Act 15 of 2012) [3-9-2012]

AN

ACT

further to amend the Goa, Daman and Diu Highways Act, 1974 (Act No. 10 of 1974).

Be it enacted by the Legislative Assembly of Goa in the Sixty-third Year of the Republic of India, as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Highways (Amendment) Act, 2012.

(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

2. *Amendment of section 54A.*— In section 54A of the Goa, Daman and Diu Highways Act, 1974 (Act No. 10 of 1974) (hereinafter referred to as the 'principal Act'), in sub-section (1), after the existing proviso, the following proviso shall be inserted, namely:—

“Provided further that the Government may by notification and subject to such restrictions and conditions as may be specified in the notification, exempt either totally, or partially any motor vehicle or motor vehicles or any class of motor vehicles, from the payment of fees.

3. *Amendment of section 54B.*— In section 54B of the principal Act, in sub-section (1) after the existing proviso, the following proviso shall be inserted, namely:—

“Provided further that the Government may by notification and subject to such restrictions and conditions as may be specified in the notification, exempt either totally or partially, any motor vehicle or motor vehicles, or any class of motor vehicles, from the payment of fees”.

4. *Insertion of new section 54C and 54D.*— After section 54B of the principal Act, the following sections shall be inserted, namely:—

“54C. *Entry to bridges, State highways, etc., without paying fee.*— Whoever enters a bridge or State highway or major district road or village road without paying the fee shall, on conviction, be punished,—

- (a) for the first offence with a fine which may extend to one thousand rupees.
- (b) for a subsequent offence with a fine which may extend to five thousand rupees.

54D. *Power of the Government to enter into agreement for development and maintenance of Highways and bridges.*— (1) Notwithstanding anything contained in this Act or any other Act for the time being in force, the Government may enter into an agreement with any person in relation to the construction, development and maintenance of the whole or any part of the Highway or a bridge.

(2) To facilitate or secure such construction, development and maintenance, the agreement may, subject to such terms and conditions as may be prescribed, provide for the transfer of any land belonging to or to be acquired by the Government under this Act or any other Act, for the time being in force, to such person or persons by way of lease or otherwise during the period of such agreement.

(3) Notwithstanding anything contained in sections 54A and 54B and rules framed

thereunder the person referred to in sub-section (1) shall be entitled to collect and retain fee at such rate of rates, for the service or benefits rendered by him as the Government may by notification in the Official Gazette specify having regard to the expenditure involved for acquisition of land and construction, development and maintenance of bridges or Highway.

(4) A person referred to in sub-section (1) shall have powers to regulate and control the traffic in accordance with the provisions contained in Chapter VIII of the Motor Vehicles Act, 1988 (Central Act 59 of 1988) on the Highway or a bridge forming subject matter of such agreement, for proper management thereof”.

Secretariat,

Porvorim-Goa.

Dated: 5-9-2012.

PRAMOD V. KAMAT

Secretary to the Govt. of Goa,

Law Department (Legal Affairs).

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